

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 120
(IB)-181(PB)/2020

IN THE MATTER OF:

Vishal Engineering Company
Vs
Lexus India Ltd.

...
...

Applicant/Petitioner
Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 06.01.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Dhurbajit Saikia & Megha Purohit, Advocates
For the Respondent : Mr. Shubham Saraf, Adv.

ORDER

On the Insolvency Petition filed by Vishal Engineering Company, list the matter on **17.02.2021** with a direction to the Corporate Debtor side to file its reply without any fail, by next date of hearing.

S/d-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

S/d-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)